

File No. GA-25/1/2026-Gr.Admin-FSSAI
Food Safety and Standards Authority of India
(Statutory body established under Food Safety and Standards Act 2006)
(General Administration Division)
FDA Bhawan, Kotla Road, New Delhi- 110002

Date: 11.03.2026

Corrigendum

Expression of Interest (EOI) for Engagement of Law Firm(s)

Reference is invited to the EOI published on the Central Public Procurement Portal (CPPP) and FSSAI website vide Tender ID: 2026_FSSAI_898419_1 and Tender Reference No.: GA-25/1/2026-Gr.Admin-FSSAI for Invitation for Expression of Interest (EOI) for Engagement/Empanelment of Law Firm(s).

In continuation to the same, the following amendments/clarifications are hereby issued with the approval of the Competent Authority:

1. **Revised Annexure C – Methodology and Selection Scoring Pattern** is attached as **Annexure C1**.
2. **Revised Annexure G – Experience Certificate** is attached as **Annexure G1**.
3. **Extension of Bid Submission Date:**

With the approval of the Competent Authority, the last date and time for submission of bids has been extended by fifteen (15) days, i.e., up to **26.03.2026 till 05:00 PM**, to enable the participating law firms to submit their bids.

4. **Clarification:**
It is clarified that **existing empanelled law firms of FSSAI shall not be eligible to apply in the present EOI**, which is intended for **engagement of additional law firms**.

All other terms and conditions of the EOI document shall remain unchanged.



Lovish Satija
AD, GA-CPU

Annexure C1 Methodology and Selection Scoring Pattern

Part A			
S.N	Description	Marks	Documents Sought
1	Age of the Firm (Formation should be at least 5 years before date of issuance of this EOI) or Lead partner's experience of minimum 5 years	Maximum Marks - 15 (in case of age of firm) Less than 5 years - 0 marks 5 to less than 8 years - 7 Marks 8 to less than 10 years - 10 Marks 10 to less than 15 years - 12 Marks 15+ years - 15 Marks or Maximum Marks - 15 (in case of Lead Partner Experience) Experience upto 5 years - 0 marks Every year experience after 5 years - 1.5 marks	PAN of the Firm or Lead Partner's registration document in Bar Council
2	Address of head office and number of branch offices in a city wherein High Court or its bench is situated. No address of associates shall be entertained. Office is Delhi/NCR is must, otherwise bid shall be rejected.	Maximum Marks - 15 Office in Delhi/NCR - 8 Marks Office in any other city - 1 marks/city (Max. 7 marks)	Complete address detail of each office address along with contact details of concerned official on firm letter head
3	Experience (if any) in representing Union of India (UOI) / State Governments / Public Sector Undertakings (PSU) / Public Sector Bank (PSB) UOI and State Govt also includes its constitutional, statutory and autonomous bodies	Maximum Marks - 16 Represented UOI - 1 mark for each case (max 6 marks) Represented State Govts. - 1 mark for each case (max 6 marks) Represented PSU - 1 mark for each case (max 2 marks) Represented PSB - 1 mark for each case (max 2 marks)	Case history from court website / Vakaltnama. Document must state the name of firm/lawyer
4	Number of qualified lawyers enrolled in Bar Council engaged by the firm having experience of more than 05 years in providing legal services.	Maximum Marks - 14 Less than 5 persons - 0 marks 5-7 person - 6 Marks 8-10 person - 9 Marks 11-12 person - 10 Marks 12+ person - 14 marks	CVs of the lawyers / legal consultants engaged in the firm along with their Bar Council number
5	Experience (if any) in advising clients on food safety, quality and standards issues OR representing clients in litigations under the FSS Act, 2006 and/ or the erstwhile Prevention of Food Adulteration Act, 1954 UOI and State Govt. also includes its constitutional, statutory and autonomous bodies	Maximum Marks - 12 Represented UOI - 1 marks for each case (max-5 marks) Represented State Govts - 1 Marks for each case (max-3 marks) Represented FBO - 1 mark for each case (max-4 marks)	Certificate from client's organisation as per the format given at Annexure G1

6	Experience (if any) in legislative drafting in consultation with scientific body, labs, research bodies, etc. of UOI/State Government UOI and State Govt also includes its constitutional, statutory and autonomous bodies	Maximum Marks - 3 1 body/lab - 1 mark each.	Empanelment letter / Emails / other relevant documents
7	Total	75	

Part B		
S.N.	Description	Marks
1	Oral Presentation before duly designated Committee	25

Note: There will be a cut off of 40 marks in Part A for qualification to Part B which can be suitably changed by the Competent Authority of FSSAI depending upon the responses received in order to reach the desired strength of empanelled Law Firm.

(Authorised signatory)
Address (office & residence/chamber)
Tel No., Fax, E-mail

EXPERIENCE CERTIFICATE

1	Name & Contact Details of Law Firm	
2	Name & Contact Details of the Client (organisation)	
3	Details of Services Provided	
4	Work Order No. / Agreement No. / Empanelment No. and Date (copy to be attached)	
5	Is there any non-disclosure agreement of work Order / Agreement / Empanelment Letter	YES / NO (If marked No, then submit the copy of Work Order/Agreement/Empanelment Letter)
6	Name & Contact details of Authority / office under whom works performed / services rendered	

**Signature & Stamp of Authorised Official
(Client)**